

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2257  
TO BE ANSWERED ON 15.03.2017**

**CRIMES AGAINST MINORITIES**

**2257. ADV. JOICE GEORGE:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the religious minority communities and Dalits are facing discrimination and persecution in the country with rise in hate crimes, social boycotts and forced conversion;
- (b) if so, the details thereof;
- (c) whether any such study was conducted by the Government/non-Government/external agency; and
- (d) if so, the details thereof along with the opinion of the Government on the report?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a) to (d): The National Commission for Minorities (NCM), a constitutional organization for safeguarding the constitutional and legal rights of Minorities has informed that they have no specific information in respect of discrimination and persecution. As per information available on the website of National Crime Records Bureau (NCRB), a total of 45,003 cases of crimes against Scheduled Castes (SCs) were reported during 2015.

Besides, the Ministry of Social Justice and Empowerment has informed that it has not conducted any specific study with respect to the offences of social boycott against the members of SCs.

The Ministry of Home Affairs has informed that as per the Constitution of India, 'public order' and 'police' are State subjects. Since conversion is linked to public order, the subject of conversion falls under the purview of State Governments. As such, no data / statistics are being maintained Centrally in respect of conversion.

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